limited international flights has been received.

(b) The report is under examination of the Government.

Accident and D.T.C. drivers

501. SHRI MURLIDHAR CHANL/RA-, KANT BHANDARE: Will the Minister of TRANSPORT be pleased to state:

(a) whether Government are aware that vehicles of DTC are responsible for over 20 per cent of fatal accidents in Delhi, although its fleet of buses is only about 1 per cent of the vehicles on the roads in Delhi;

(b) if so, what are the reasons for the increasing percentage of such accidents;

(c) whether the route timings are revised from time to time after surveying road and traffic conditions to ensure that drivers do not have to travel at high speed to maintain the timings

(d) After recruitment, the drivers are properly trained and medically fit;

(e) whether there is any system whereby drivers are periodically checked for their driving efficiency and medical fitness; and

(f) whether Government propose to monitor the working hours of drivers, including those driving DTC operated private buses so as to exclude driver faigue as a cause of accidents?

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANS-PORT (SHRI RAJESH PILOT): (a) and (b) For the purpose of meaningful analysis of accident data, the accidents are related to the total kilometrage performed by the vehicles. On an average DTC buses cover about 10 lakhs Kms. per day and the rate of accident per lakh K.M. in respect of DTC buses has shown a declining trend as is evident from the following:—

(per lakh Kms.)

Year	 		Acc	Accidents	
1982-83				2.08	
1983-84	•			1.61	
1984-8	•	•	•	1.37	

(c) Schedule of the services of routes is drawn after taking into account the actual traffic conditions of the routes. On complaints from crew about insufficient running time, routes are re-surveyed and timings readjusted.

(d) After recruitment, the drivers are subjected to undergo a training course in the training school of the Corporation under qualified Instructors. After completion of the training course, candidates have to appear in a test. Those who pass the test are given appointment for line duty. They are also medically examined and those found deficient in physical fitness are rejected.

(e) There are checking squads, who check the driving habits of drivers on line. Those found infringing the traffic rues. are taken out of line duty and are sent to the training school for a refresher course. Driving licence for Commercial Vehicles is renewable every 3 years and the renewal is subject to medical fitness. After the completion of 55 years of age. every driver is medically examined by a Medical Board and those declared physically fit are given extension of service for one year. This system is repeated every year thereafter till the age of superannuation which is 58 years.

(1) Duty hours of drivers are regulated in accordance with the provision of the Motor Vehicles Act, 1939 and the Motor Transport Workers Act, 1961 and provide for adequate rest periods.

D.T.C. and hiring of buses

502. SHRI MURLIDHAR CHANDRA. KANT BHANDARE: Will the Minister of TRANSPORT be pleased to state:

(a) whether Government are aware that the utilisation of DTC owned buses is less than that of privately owned buses under DTC operation which guarantee private owners a utilization of 225 kilometers daily;

(b) if so, what is the financial loss incurred by the DTC as a result of underutilization of its own buses;